

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2026

Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance as a 'Change in Law' event in terms of the Article 10 of the Power Usage Agreements signed by the Petitioner for supply from its 1000 MW Solar Project at Bikaner, Rajasthan.

Petitioner : SJVN Green Energy Limited and Anr.

Respondent : Indian Renewable Energy Development Agency Limited & Ors.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SJVN
Ms. Ritika Singh, Advocate, SJVN
Shri Dhruv Gupta, Advocate, RUVITSL
Shri Rishabh Tehlan, Advocate, RUVITSL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking acknowledgement and declaration that the change in rate of Goods and Service Tax (GST) from 5% to 12% by way of Notification No.8/2021- Central Tax (Rate) dated 30.9.2021 with effect from 1.10.2021 is a Change in Law event under Article 10 of the Power Usage Agreements signed by the Petitioner with Respondents 2-4 for supply from its 1000 MW Solar Project located in Bikaner, Rajasthan. The learned counsel further submitted that this Petition has also been filed in terms of liberty granted by the Commission *vide* order dated 19.3.2026 in Petition No. 556/AT/2025, filed by the Petitioner seeking adoption of the usage charges for its Project.

2. The learned counsel appearing on behalf of Respondent No.4/Rajasthan Urja Vikas and IT Services Ltd. (RUVITSL) accepted the notice and sought time to file a reply.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:



(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)